

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 29th OF AUGUST, 2025

WRIT PETITION No. 33727 of 2025

VISHAL BAIN

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Krishna Bhan Vishwakarma - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Perusal of petition, it appears that it is a matrimonial dispute between petitioner and corpus. Petitioner has annexed complaints of the year 2023-2024 from where it is apparent that there is a matrimonial issue between them. As per the petitioner, corpus left the home with all her jewellery etc. and missing person report has been registered. There is no averments in the petition that she is in wrongful confinement.

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of petitioner to initiate appropriate proceedings in accordance with law.

The petition is accordingly, dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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